

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 28

Intervention Petition 5/2022/IBC, IA 2565/2022 in
C.P.(IB)3640/MB/2019

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Religare Finvest Ltd**
Vs.
Perpetual Capital and Servicing Pvt Ltd

Appearance (via video-conference):

For the Applicant – IA 2565	:	Advocate Shilpa Kapil
For Central Depository Services (India) Limited	:	Ms. Shilpita Sahoo
For the Corporate Debtor	:	Ferzana Behramkamdin alongwith Bharti Bhansali I/b FZB & Associates Advocate

Section 60(5) u/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Due to paucity of time, the matter could not be taken up today. Accordingly, list this matter on Board on 03.05.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

H. V. SUBBA RAO
Member (Judicial)

10.03.2023
Vedant